

**SECTION 35AC OF THE INCOME-TAX ACT, 1961 - ELIGIBLE PROJECTS OR SCHEMES, EXPENDITURE ON -
NOTIFIED ELIGIBLE PROJECTS OR SCHEMES - ANJALI (SOCIETY FOR RURAL HEALTH AND DEVELOPMENT),
GUJARAT**

NOTIFICATION NO.168/2015 [F.NO.V.27015/2/2015-SO (NAT.COM)]/SO 1955(E), DATED 20-7-2015

Whereas by notification of the Government of India, in the Ministry of Finance (Department of Revenue) number S.O.591(E) dated the 20th August, 1997, issued under sub-section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), the Central Government had notified at serial number 2, "Construction of Tutorial and Children activity hall/Compound Wall, equipments, vehicle, furnishing and running of Anjali Hospital, T.B. Centre and Children and Educational Activities at Ranasan-Harsol-Sabarkantha, Gujarat" by "ANJALI (Society for Rural Health and Development), Post – Ranasan, Via Harsol, Taluka – Prantij, Sabarkantha, Gujarat – 383305" as an eligible project or scheme for a period of three years beginning with assessment year 1998-1999 which was extended further vide notification number S.O.872(E) dated the 21st September, 2000 for a period of three years beginning with assessment year 2001-2002, which was extended further vide notification number S.O.350(E) dated the 31st March, 2003 for a period of three years beginning with assessment year 2004-2005; which was extended further vide notification number S.O.1003(E) dated the 5th July, 2006 for a period of three years beginning with financial year 2006-2007; which was further extended vide notification number S.O No.241(E) dated 21st January, 2009 for a period of three years beginning with financial year 2009-10 and which was further extended vide notification number S.O No.1092(E) dated 14th May, 2012 for a period of three years beginning with financial year 2012-13;

And whereas by notification number S.O.1003(E) dated the 5th July, 2006 the estimated cost was enhanced from Rs. 33.00 lakh plus a corpus fund of Rs.25.00 lakh to Rs.171.00 lakh including a corpus fund of Rs.25.00 lakh and vide notification number S.O. 1140(E) dated 18th May, 2010, the project cost was enhanced from Rs. 171 lakh including a corpus funds of Rs. 25 lakh to Rs. 571 lakh including a corpus fund of Rs. 25 lakh;

And whereas the said project or scheme is likely to extend beyond eighteen years;

And whereas the National Committee for Promotion of Social and Economic Welfare, being satisfied that the said project or scheme is being executed properly, made a further recommendation under sub-rule (5) of rule 11M of the Income-tax Rules, 1962 for extending the said project or scheme for a further period of three years;

Now, therefore, the Central Government, in exercise of the powers conferred by sub- section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), hereby notifies the scheme or project "Construction of Tutorial and Children activity hall/Compound Wall, equipments, vehicle, furnishing and running of Anjali Hospital, T.B. Centre and Children and Educational Activities at Ranasan-Harsol-Sabarkantha, Gujarat" which is being carried out by "ANJALI (Society for Rural Health and Development), Post – Ranasan, Via Harsol, Taluka – Prantij, Sabarkantha, Gujarat – 383305", without any change in the approved cost of Rs. 571 lakh including a corpus fund of Rs. 25 lakh, as an eligible project or scheme for a further period of three years commencing with the financial year 2015-16 i.e. 2015-16, 2016-17 and 2017-18.

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